

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

**Miscellaneous Application No.MA(ROM)-75349/18
In Appeal No.ST/172/2012**

M/s.SRB Consultancy (P) Ltd.

Applicant (s)/Appellant (s)

Vs.

Commissioner of Central Excise & Service Tax, BBSR-I

Respondent (s)

Appearance:

Shri H.K.Pandey, Advocate for the Appellant (s)

Shri D.Haldar, AC(AR) for the Respondent (s)

CORAM:

**HON'BLE SHRI JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE SHRI C.J.MATHEW, MEMBER(TECHNICAL)**

Date of Hearing/Decision :- 20.03.2018

ORDER NO.MO/75289/2018

Per Shri Justice (Dr.) Satish Chandra.

By this Miscellaneous Application, the appellant submits that in the Final Order No.FO/78727/2017 dated 01.12.2017, there is an apparent mistake from the record. He made a request for recalling of the order.

2. After hearing both the parties we find that the impugned order was set aside and the balance penalty was dropped and appeal was

allowed. When it is so, then there is no apparent mistake on the record. In the result, the Miscellaneous Application has no merit and the same is dismissed.

(Dictated and pronounced in the open court.)

(C.J.Mathew)
Member(Technical)

(Justice Dr. Satish Chandra)
President

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